

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.

I.A. NO. 49 OF 2025

(Arising out of Original Application No.58/2025/EZ)

Kali Charan Chand Applicant


-Versus-

State of Odisha and others. Respondents

I N D E X

Sl.No.	Description of documents	Pages
1.	Interim Application.	

Cuttack
Date:07.05.2025.


(SANJIB SWAIN)
ADDL. GOVT.ADVOCATE



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.

I.A. NO. _____ OF 2025

(Arising out of Original Application No.58/2025/EZ)

In the matter of :

An application for extension of time
to file counter affidavit.

And

In the matter of :

Kali Charan Chand
..... Applicant

-Versus-

State of Odisha and others.
..... Respondents

The humble petition of the
Respondent Nos.6 & 11 above
named.

Sankhosheepava saty
Mining Officer (I/C)
Rajasore

MOST RESPECTFULLY SHEWETH:-

1. That the aforesaid Original Application was in the list on 03.04.2025 and has been adjourned to 08.05.2025 for filing of counter by the State respondents.

58/2025/EZ
Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK

2. That the Respondent No.11 (Mining Officer, Balasore) received the letter dtd. 23.04.2025 issued by the Office of the Advocate General, Odisha on 28.04.2025 from Deputy Director of Mines, Bhadrak (Respondent No.6) and immediately after receiving the said letter, the Respondent No.11 (Mining Officer, Balasore) is taking necessary steps to obtain all relevant records and to visit the spot.

3. That this Hon'ble Tribunal vide order dated 03.04.2025 has been pleased to direct to constitute a committee and to submit a fact finding report with regard to the allegation made in the Original Application.

4. That the District Collector, Balasore has been appointed as the Nodal Officer and for filing of fact finding report on affidavit.

5. That this Respondent Nos. 6 & 11 are taking necessary steps for filing of their counter affidavit and for that purpose atleast two months time is required for the same. This deponent (Respondent No.11) has received the copy of the Original Application on 30.04.2025 from the Office of the Advocate General, Odisha.

Santoshreeprava sethny

Mining Officer (I/C)
Balasore

425-
Surendra Prasad Dhai
Advocate
NOTARY, CUTTACK


6. That in view of the above facts and circumstances, the Hon'ble Tribunal may be pleased to pass an order granting atleast two months time to file counter in the aforesaid case in the interest of justice.

PRAYER

It is prayed, therefore, that this Hon'ble Tribunal may graciously be pleased to allow the application and grant at least two months time to file the counter affidavit.

And for this act of kindness the Respondent Nos. 6 & 11 as in duty bound shall ever pray.

Cuttack By the Respondent Nos.6 & 11 through
Date:07.05.2025


(SANJIB SWAIN)
ADDL. GOVT.ADVOCATE

AFFIDAVIT

I Santosheepava Sethy, aged about 32 years, Wife of Sri Subham Sekhar Sethi, resident of Naindipur, PS- Patakura, PO- Naindipur, Dist- Kendrapara, at present working as Mining Officer (In-Charge), Balasore, Dist- Balasore, do hereby solemnly affirm and state as follows:-



Santosheepava Sethy

Mining Officer (I/C)
Balasore

975
Surendra Prasad Dhai
Advocate
NOTARY, CUTTACK

1. That I am the Mining Officer (In-Charge), Balasore, Dist- Balasore and I have been arrayed as Respondent No.11 in the aforesaid Original Application and I have been duly authorized by the Respondent No.6 to swear this affidavit for and on his behalf.
2. That the facts stated above are true to the best of my knowledge and belief.

Identified by,

Sanjib Swain
 Addl. Govt. Advocate

Sanjib Swain
DEPONENT
Mining Officer (I/C)
Balasore

C E R T I F I C A T E

Certified that due to non-availability of cartridge papers the instant affidavit has been prepared on thick white papers.

CUTTACK
DT. 07.05.2025

Sanjib Swain
 (SANJIB SWAIN)
 ADDL. GOVT. ADVOCATE



The above named Deponent
 Solemnly affirm on *7.5.2025*
S.P. Dhal
 Being Identified
 by *S. Swain*

4.7.2025
 Surendra Prasad Dhal
 Advocate
 NOTARY, CUTTACK